

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA

UNSTARRED QUESTION NO. : 823

TO BE ANSWERED ON THE 27th July 2026

DRONE INCURSIONS AT INDIAN AIRPORTS

823. SHRI MALLIKARJUN KHARGE

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the number of reported drone incursions in and around Indian airports during the last five years, airport-wise and year-wise;
- (b) the standard operating procedures (SOPs) followed by airport authorities and security agencies when such incursions are detected, and whether any flights were delayed, diverted, or cancelled as a result;
- (c) whether any financial losses or operational disruptions were reported due to these incidents, and if so, the details thereof; and
- (d) the measures being taken by Government to prevent drone-related security breaches at airports, including deployment of counter-drone systems and coordination with local law-enforcement agencies?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) to (d) The Government has instituted a framework of airspace restrictions, related violations and enforcement under the Drone Rules, 2021. Rule 22 provides for airspace restrictions for operations of drones. Violation of the same is a cognizable and non-compoundable offense under Rule 49 of the Drone Rules, 2021. Information relating to cases of alleged violations of the aforementioned Rule is maintained and acted upon by the concerned law enforcement agencies in accordance with the applicable legal framework.
